

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).15314/2014

(Arising out of impugned final judgment and order dated 28/03/2014 in AA No.12/2013 passed by the High Court Of Bombay At Aurangabad)

ANIL S/O JAGANNATH RANA & ORS.

Petitioner(s)

VERSUS

RAJENDRA S/O RADHAKISHAN RANA & ORS.

Respondent(s)

Date : 03/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Vivek C. Solshe,Adv.
Mr. C.G. Solshe,Adv.

For Respondent(s) Mr.Amol B. Karande,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Rejoinder affidavit may be filed within four weeks
from today.

List the matter on 8th December, 2014.

(Sarita Purohit)
Court Master

(Renuka Sadana)
Court Master